

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

CA No. 146/23

And

CP No. 173/14

RT CP No. 148/Chd/Hry/2020

IN THE MATTER OF:

Shriram EPC Ltd.

...

Petitioner

Versus

Prakash Inds. Ltd.

...

Respondent

Under Section: 450, CA 1956, 60(5)

Order delivered on 02.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ashok Anchalia, Advocate

For the Respondent : Ms. Swati Vashisht, PCA

ORDER

Heard the submissions made by the learned counsel for the petitioner. The Authorized Representative for the respondent has appeared and prayed for grant of time to file necessary authorization as well as reply. Two weeks' time is granted for the same. It is made clear that no further extension of time will be granted in this matter. Let the matter be posted on 20.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**